

(11)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH
NEW DELHI

R.A.No.79/2001 in O.A.No.1813/1999.

Date of Order:10-4-2001.

Between:

Shri Kiran Pal, s/o Balbir,
r/o Shanker Garden, Shahdara, Delhi. ..Applicant

a n d

UNION OF INDIA, through
1. General Manager, Northern Railway,
Baroda House, New Delhi.

2. Assistant Engineer, Northern Railway,
Baraut (U.P.)

3. Assistant Engineer (AEN),
Northern Railway, Shamli, (U.P.) ..Respondents

COUNSEL FOR THE APPLICANT : Mr.D.S.Mahendru

COUNSEL FOR THE RESPONDENTS : Mr.D.S.Jagotra

CORAM:

THE HON'BLE SHRI JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN
THE HON'BLE SMT.SHANTA SHASTRI, MEMBER (ADMN.)

: O R D E R :

(PER HON'BLE SHRI JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN)

We find that the RA is barred by limitation.

2. OA was disposed of on 22-3-2000. The Counsel for the parties abstained the Courts as a protest. The request made by a proxy Counsel for the Respondents to adjourn the case was rejected. The RA was filed on 22-12-2000. It is now stated in the application to condone the delay that the applicant came to know ~~what~~^{about} the disposal only in September, 2000, and the copy was obtained in October, 2000. The explanation is wholly unsustainable as a proxy Counsel did make a request on behalf of the parties to adjourn the case. Even from October, there was delay of two months, which was not properly explained.

3. The RA is therefore dismissed in circulation, on limitation.

Shanta
(SHANTA SHASTRI)
MEMBER (ADMN.)*

V. Rajagopala Reddy
(V.RAJAGOPALA REDDY)
VICE CHAIRMAN

Dated: this the 10th day of April, 2001.